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Contempt Petition No.176/06 in O.A. No. 808 of 2006

05/07/2007

**Hon'ble Mr. Ashok S. Karamadi, J.M.
Hon'ble Mr. K.S. Menon, A.M.**

This contempt petition is filed against the Order dated 04.08.2006. By the said order, the respondents were directed to consider the representation dated 21.02.2006, produced as annexure-7, within a period of 3 months. The grievance of the applicant is that the respondents have not considered the said representation even though the Order is passed by this Tribunal to consider the same, hence he has filed the present contempt petition. On notice, respondents have put their appearance and they filed the counter today after serving the same on applicant's counsel. In the C.A., it is stated that respondents have complied with the Order of this Tribunal and they have passed the necessary order on the representation of the applicant, on 21.11.2006. Copy of the Order is also enclosed with the counter affidavit. Accordingly, they have sought for dismissal of the Contempt Petition.

We have heard the learned counsel for the applicant and respondents. On perusal of the counter affidavit and Order of this Tribunal dated 04.08.2006, we are of the opinion that the respondents have complied with the Order of this Tribunal. Therefore, Contempt Petition is dismissed and notices issued to the respondents are hereby discharged.



A.M.



J.M.

/M.M./